

12.36 hrs.

**PUBLIC LIABILITY INSURANCE  
(AMENDMENT) BILL\***

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): I beg to move for leaves to introduce a Bill to amend the public Liability Insurance Act, 1991.

MR. SPEAKER: The question is:

"That Leave be granted to introduce a Bill to amend the Public Liability Instance Act, 1991."

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*The motion was adopted*

SHRI KAMAL NATH: I introduce the Bill.

12.36 1/2 hrs.

**PUBLIC LIABILITY INSURANCE  
(AMENDMENT) ORDINANCE, 1992**

**Explanatory Statement giving reasons for immediate Legislation by Ordinance**

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Public Liability Insurance (Amendment) Ordinance, 1992. [Placed in Library See No. LT - 1407/92]

12.37 hrs.

**GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) (AMENDMENT) BILL\***

THE MINISTER OF STATE IN THE

\*Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 3-3-1992.

\*\*Introduced with the recommendation of the President.

MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): On behalf of Shri S. B. Chavan, I beg to move for leave to introduce a Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982."

*The motion was adopted.*

SHRI M. M. JACOB: I introduce the Bill.

12.38 hrs.

**SECURITIES AND EXCHANGE BOARD  
OF INDIA BILL\***

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): On behalf of Shri Manmohan Singh, I beg to move for leave to introduce a Bill to provide for the establishment of a Board to protect the interests of investors in securities and to promote the development of and to regulate, the securities market and for matters connected therewith or incidental thereto.

MR. SPEAKER The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a Board to protect the interests of investors in securities and to promote the development of, and to regulate,

the securities market and for matters connected therewith or incidental thereto."

*The motion was adopted*

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SHRI RAMESHWAR THAKUR: I introduce the Bill.

12.38 1/2 hrs.

SECURITIES AND EXCHANGE BOARD  
OF INDIA ORDINANCE, 1992.

**Explanatory Statement giving reasons  
for immediate legislation by Ordinance**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): On behalf of Shri Manmohan Singh, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Securities and Exchange Board of India Ordinance, 1992. [Placed in Library See No. LT - 1408/92]

12.39 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

MATTERS UNDER RULE 377.

- (I) **Need to declare Chitradurga, Karnataka on a 'No industry district, and to set up industries all over the district.**

SHRI C. P. MUDALA GIRIYAPPA (Chitradurga): Chitradurga district in Karna-

taka is industrially backward. Like Gulbarga, Kolar and Bidar district, rainfall is very low in Chitradurga district. Agriculturists of this district are completely dependant on rain as there are no irrigation facilities. There are railway lines not worth mentioning. No progress in industrial development has been made in this district.

Repeated representations have been made to the Centre to set up medium and large scale industries in this district, but to no effect.

I, therefore, urge upon the Central government to declare Chitradurga district as a 'no industry district' and set up industries all over the district to save the poor people from distress.

- (II) **Need to upgrade TV transmitter at Nagarcoil, Kanyakumari district, Tamil Nadu**

SHRI N. DENNIS (Nagarcoil): A Lower Power TV Transmitter of 100 watts is installed at Nagarcoil, Kanyakumari District. It has the capacity to relay programmes upto a radius of about 15 kms. only and thus viewers beyond that area are deprived of the opportunity of viewing the National and Regional Programmes. It is therefore essential that the Transmitter is upgraded to a one K. W. Transmitter at the earliest. Alternatively, efforts may be taken to beaw the Madras Doordarshan Programmes to satellite via the Ground Station at Kalpakam, Madras so that all the L. P. T.s of Tamil Nadu can relay this programme, as is done in Andhra Pradesh. Government may also consider to extend the micro-link which is presently upto Kodaikanal to Nagarcoil. Efforts may also made to instal the proposed TV transmitter at a better location so as to cover the entire district of Kanyakumari. The

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